

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3483
ANSWERED ON:25.08.2006
DEMOLITION OF FLATS
Singh Shri Prabhunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi High Court has held that flats constructed by more than two storied by builders are illegal and the same are required to be demolished;
- (b) whether builders have constructed flats by more than two storied in various parts of Delhi;
- (c) if so, the number of such flats demolished together with details thereof;
- (d) whether MCD has asked builders to furnish the details of the constructions etc. made by them from the year 2000 onwards and if so, whether the builders have submitted the information; and
- (e) if not, the action taken against these builders?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

- (a): Municipal Corporation of Delhi (MCD) has reported that the Hon'ble High Court in CWP No. 4582/2003 in the matter of Kalyan Sanstha Welfare Organisation Vs. Union of India and others, has directed MCD to take action, including demolition action against all buildings whether residential or commercial so as to bring them within the parameters of the sanctioned plans and in conformity of its permissible use.
- (b)&(c): MCD has reported that unauthorised constructions have been detected in various parts of Delhi and action against 1450 properties has been taken, which includes demolition and sealing action.
- (d)&(e): MCD has further reported that it had issued a public notice calling upon builders throughout Delhi to give complete details of buildings which they have constructed after 31.12.2000 in Delhi. No such details have been received from builders. In the public notice, MCD has also requested the building owners to give the names of persons with whom they had entered into collaboration agreement.